

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9384/2023

(Arising out of impugned final judgment and order dated 01-08-2023 in CRLA No. 678/2023 passed by the High Court of Judicature at Madras)

UNION OF INDIA

Petitioner(s)

VERSUS

M. MOHAMED ABBAS

Respondent(s)

(FOR ADMISSION and I.R. and IA No.150131/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150133/2023-EXEMPTION FROM FILING O.T.)

Date : 03-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Suryaprakash V Raju, A.S.G.
Mr. Annam Venkatesh, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. R.Basant, Sr. Adv.
Ms. Devyani Gupta, AOR
Ms. Tanvi Anand, Adv.
Ms. Saushriya Havelia, Adv.
Mr. S. Jimraj Milton, Adv.
Mr. Kaja Najmudeen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After having heard the learned Additional Solicitor General appearing for the petitioner, we find no case to interfere with the order granting bail.

However, the respondent will have to scrupulously comply with the conditions imposed while granting bail and any violation thereof will lead to the cancellation of bail on the application made by the petitioner.

The Special Leave Petition is dismissed subject to the above observations.

We also make it clear that the observations made in the impugned order are for the limited purposes of grant of bail and will have no bearing on the trial.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER